GOVERNMENT OF INDIA FINANCE LOK SABHA

UNSTARRED QUESTION NO:1665
ANSWERED ON:16.08.2013
VOLUNTARY COMPLIANCE ENCOURAGEMENT SCHEME
Tagore Shri Manicka

Will the Minister of FINANCE be pleased to state:

- (a) whether the Union Government has implemented/proposes to implement voluntary compliance encouragement scheme, 2013 for no-filers and incorrect return filers of income;
- (b) if so, the details thereof;
- (c) the number of cases filed under this scheme so far, State/UT-wise; and
- (d) the income generated/likely to be generated by this scheme?

Answer

MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI J. D. SEELAM)

- (a) and (b): The Service Tax Voluntary Compliance Encouragement Scheme (VCES) has been brought into effect from 10.5.2013 to encourage voluntary compliance and broaden the service tax base by waiver of interest, penalty and any other consequences to a stop filer, non-filer or non-registrant or any other service provider who is eligible to make declaration under the Scheme on making a true declaration by 31st December, 2013, of his tax dues for the period from October 2007 to December 2012 and paying at least 50% of the declared tax dues on or before the 31st December, 2013. Remaining tax dues shall be paid on or before 30th June, 2014 without interest. Any tax dues remaining unpaid on 30th June, 2014 shall be paid by 31st December, 2014 along with interest for the period of delay after 30th June 2014.
- (c): As on 31.7.2013, a total No. of 1013 declarations have been filed under the Scheme. State/UT-wise detail of declarations filed under the Scheme is not maintained.
- (d): It is not feasible to estimate the revenue to be collected under the Scheme.